

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**

**REGULATIONS**

No. 426 of 2022/Psy

Dated: 01-04-2022

In exercise of power conferred by Rule 12 Clause (a) of the Jammu and Kashmir Ministerial and other Staff of Subordinate Courts Rules, 2016, the Chief Justice is pleased to frame the following regulations:-

**1. Short title of Commencement:-**

- (i) These regulations may be called as Regularisation of Services of Daily Wagers in the Subordinate Courts of Jammu and Kashmir, Regulations, 2022.
- (ii) These regulations shall come into force from the date of issuance.

**2. Definitions:-**

In these regulations, unless the context otherwise requires, the words and expressions defined in the Jammu and Kashmir Ministerial and other Staff of Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016, shall carry the same meaning.

**3. Application of these regulations:-**

These regulations shall apply to all the Daily Wagers already engaged in the various Subordinate Courts in the Union Territory of Jammu and Kashmir to work as Class-IV staff and have regularly performed their duties since the date of their engagement.

**4. Eligibility for regular appointment:-**

All the Daily Wagers who have been engaged by the Competent Authority on Daily Wages and possessed basic qualification for appointment at the time of their initial engagement, and have served for more than 10 years regularly shall be eligible for regular appointment, if

*(Signature)*

their work and conduct has remained satisfactory and no disciplinary proceeding is pending against them.

5. **Date of effect of regular appointment:-**

Regular appointment of such Daily Wagers against any substantial vacancy shall be effective from the date of their appointment by the Competent Authority.

6. **Method of selection and Appointment of Daily Wagers to Class-IV posts:-**

- (i) Available Class-IV posts described as Class-VII Category A, B, & C in Schedule-B to the Jammu and Kashmir Ministerial and other Staff of Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016, shall be filled up from amongst the Daily Wagers who are eligible under these Rules.
- (ii) While considering the regular appointment of Daily wagers, they shall, subject to availability of posts, be appointed, on the same category of post against which they were initially engaged. However, if no such category of posts is available, the Competent Authority may appoint such Daily Wagers against any other category in the same Class of posts.
- (iii) While considering the eligible Daily Wagers for regular appointment against any substantial vacancy, the Competent Authority shall duly consider the length of their engagement, and in case length of engagement being same the person elder in age shall be given preference.
- (iv) In case any of such Daily Wagers has become overage, he/shall shall be deemed to have been given relaxation in terms of the proviso to Rule 8 of the Jammu and Kashmir Ministerial and other Staff of Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016, and the Competent Authority shall proceed to consider the case of such Daily Wagers.
- (v) Regular appointment of eligible Daily Wagers shall be subject to verification of the requisite documents and their antecedents. In case, they fail in verification of documents and/or antecedents,

*Review*

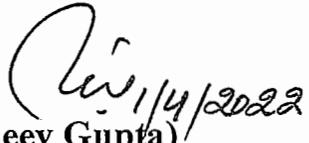
their regular appointment as well as their engagement on Daily Wages shall be deemed to have been revoked forthwith without any further notice.

7. **Appointment of the Daily Wagers in the District of their engagement:-**

The Daily Wagers shall be considered for regular appointment only in the District in which they have been engaged on Daily Wage basis, and in case they are not ready to be regularly appointed in the District in which they have been engaged, their services shall be dis-engaged forthwith.

8. There shall be no further engagement of any person on Daily Wage basis either against substantive vacancy or otherwise.

(BY ORDER OF HON'BLE THE CHIEF JUSTICE).

  
(Rajeev Gupta)  
Principal Secretary to  
Hon'ble the Chief Justice

No. 867-74/Psy-611

Dated 01-04-2022

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1. Registrar General, High Court of J&K and Ladakh, Jammu.
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
3. Director, J&K Judicial Academy, Jammu.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.  
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5. All Principal District & Session Judges of UTs of J&K and Ladakh.  
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6. CPC, eCourts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
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Principal Secretary to  
Hon'ble the Chief Justice